

Dr. Ram Subhag Singh (Sasaram): No submission on that.

Mr. Speaker: Hon. Members are aware that various State matters come up before the House and adjournment motions are brought up, and I disallow them if they do not appertain to the Central Government or if they do not impose any responsibility on the Central Government either that they have failed to do what they ought to have done or that they have done it wrongly. Therefore, I disallowed that motion. It is no good raising it on the floor of the House.

Shri S. A. Dange (Bombay City—Central): I have given notice of a motion for discussion of the Kashmir affair. And this is not based only on the question of State policy but on questions which affect our international relations also, because what happens in Kashmir will also affect our relations with Pakistan and the question of general peace policy.

Now, it is very well known that we may not agree, and I do not, with the views of Mr. Sheikh Abdullah. But I think his arrest might affect the position of the people there in relation to their friendship with our country. Our military forces are already there guarding the frontier of the country. So, it is not a State affair. So, I would like to know whether you would give your views on the admission of this motion for discussion.

Shri Asoka Mehta (Muzaffarpur): May I say a word? Arising out of this arrest, there are a number of developments. And it is for that reason that both Shri S. A. Dange and I have given notice of a resolution to you. Either now or a little later, whenever you like, we would like to place before you the reasons why we think that this House should be given an opportunity to discuss the matter. As to whether it should be in the nature of an adjournment motion or a resolution or in some other form, we leave it entirely to you, and we bow to your decision. But I think on this matter any policy of hush-hush would not be in the interests of our

country and in the interests of this House.

Dr. Ram Subhag Singh: This matter was thoroughly discussed during the debate on foreign affairs, and it should not be discussed in this context. It may be discussed on some later occasion.

Some Hon. Members rose—

Shri Khadilkar: May I make a small submission?...

Mr. Speaker: I am not allowing a discussion now. Hon. Members will kindly see that I have disallowed the adjournment motion, because it is a State subject.

So far as the representation both of Shri S. A. Dange and Shri Asoka Mehta is concerned, no doubt, they have given me notice to raise a discussion under rule 193. It is a matter for me to consider, whether I should bring it up here, whether this is a fit subject and so on. Also, I shall consult the Ministers, because, as soon as the motions come in, we send them to the Ministers also. Their views also will be taken into account. Then, I shall give them an opportunity; before I make up my mind, I shall consult them once again about the relative position. And if I agree, I shall bring it up or allot a day; if I do not agree, I shall tell them the reasons.

I shall always welcome hon. Members to tell me how a particular motion has to be admitted.

Now, so far as the adjournment motion is concerned, it is gone.

PAPERS LAID ON THE TABLE NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:

- (1) GSR. No. 250 dated the 19th April, 1958, making certain amendment to the Indian Ad-

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ministrative Service (Regulation of Seniority) Rules, 1954; and

- (ii) GSR. No. 251, dated the 19th April, 1958, making, certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954. [Placed in Library. See No. LT-685/58].

ESTATE DUTY (DISTRIBUTION) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a copy of the Estate Duty (Distribution) Rules, 1958, published in Notification No. S. O. 327, dated the 29th March, 1958. [Placed in Library. See No. LT-686/58].

CUSTOMS AND CENTRAL EXCISE DUTIES DRAWBACK (LEATHER CLOTH) RULES

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy of the Customs and Central Excise Duties Drawback (Leather Cloth) Rules, 1958 published in Notification No. GSR. 243, dated the 16th April, 1959. [Placed in Library. See No. LT-688/58].

NOTIFICATION UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: I beg to lay on the Table a copy of Notification No. GSR. 245, dated the 16th April, 1958, under sub-section (4) of section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-687/58].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:—

1. (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2)

Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 24th April, 1958, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to the Public Accounts Committee for the period commencing on the 1st May, 1958 and ending on the 30th April, 1959:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the period commencing on the 1st May, 1958 and ending on the 30th April, 1959 and do proceed to elect, in such manner as the Chairman may direct, seven Members from among themselves to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 30th April, 1958, the Chairman declared the following Members to be duly elected to the said Committee:—

1. Rajkumari Amrit Kaur,
2. Shri Amolakh Chand,
3. Shri T. R. Deogirikar,
4. Shri S. Venkataraman,